

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 350/632/2017
O.A. 350/812/2017

Date of Order: 27.02.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Chhabi Panja
-vs-
S.E. Railway

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. BP Manna, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

By this MA. 350/632/2017 the applicant prayed for execution of the order dated 27.06.2017 passed in OA. 350/812/2017.

2. This Tribunal vide order dated 27.06.2017 passed an order, the operative portion of the order is hereunder:


“4. Accordingly, the OA is allowed to be disposed of by granting liberty to the applicant to make a comprehensive representation to respondent no. 2 by Speed Post within a period of 2 days from today and if any such representation is sent within a period of 2 days from today, i.e. by 30.06.2017, the respondent no. 2 may consider the same as per the rules and regulations in force and communicate the result by way of a reasoned and speaking order within a period of 2 weeks from the date of receipt of such representation.”

3. Both the counsel submitted that the directions given by this Tribunal has already been complied with by passing a speaking order. However, Mr. A. Charabarty, Id. Counsel for applicant submits that the applicant will challenge the speaking order.

4. That being the position, MA stands dismissed as being infructuous.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

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